

(a) whether attention of Government has been drawn to the news item appeared in the 'Hindustan Times' of 13 July, 1984 wherein it has been stated that terror stalks the residents of Inderpuri, New Delhi due to stray bullets from the nearby army shooting range showered down on the areas each day ;

(b) the number of persons injured as a result of these stray bullets ; and

(c) the action taken by Government to avoid the incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Government have seen the news item. There is, however, no truth in it.

(b) No case of injury has been reported during the year 1984.

(c) Elaborate arrangements exist in respect of small arms classification ranges to ensure that there is no risk to the public on account of the firing. In addition to the normal safety precautions, the following additional precautions have been adopted in the case of the Inderpuri range :—

1. The height of the stop butt has been raised to 30 feet instead of the prescribed 22 feet.
2. All firing from 300 m firing point has been prohibited, firing is only done from 200 m and below.
3. The two outermost target slots are not being used.
4. There is no firing conducted by medium machine guns.
5. The firing is supervised by qualified officers.
6. Junior Commissioned officers and Non-Commissioned Officers are detailed as Coaches to assist the firing of recruits.
7. No firing is carried out from the standing position except in trenches.

8. Weapons are not loaded in the standing positions.

Withholding of Loan Granted by World Bank to Bombay Municipal Corporation

3057. SHRI J.S. PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have withheld crores of rupees from the loan, granted by the World Bank to Bombay Municipal Corporation for a specific project ;

(b) if so, the details about (i) total amount sanctioned/disbursed by World Bank with date (ii) the amount passed on to Bombay Municipal Corporation by Union Government ; and

(c) the specific reasons which made the Union Government to withhold the amount given by an international organisation to Bombay Municipal Corporation for a specific purpose ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b). World Bank loans are received by the Government of India and not by State Governments or local bodies. Additional Central assistance is passed on by the Government of India to the State Governments as per standard terms. It is for State Governments to further pass on such assistance to local bodies. The Government of India have received two credits from the World Bank for the 1st and 2nd Bombay Water Supply and Sewerage projects for which the Bombay Municipal Corporation is the executing agency. The Credit extended for the first project was \$ 55 million which has been fully disbursed during January 1974 to June 1981. For the second project, a Credit of \$ 196 million has been extended and against this an amount of \$ 47.96 million has been disbursed by IDA upto 31.3.84. In the case of the first project which has been completed, additional central assistance of Rs. 32.875 crores, representing full entitlement of the State Government, has been passed on to it. No further additional assistance is due under this project. In the case of the ongoing

second project, additional assistance of Rs. 33.309 crores has been given to State Government for the period ending 31st March, 1984, on the basis of credits disbursed.

(c) In view of the above, the question does not arise.

Measures to Plug Loopholes in Delhi Stock Exchange

3058. SHRI NAWAL KISHORE SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of Government that a stock exchange broker has cheated the Delhi Stock Exchange of about Rs. 30 lakhs ;

(b) if so, the details of the case ;

(c) the action taken against the persons involved in the fraud ; and

(d) measures taken to plug the loopholes so that such frauds and cheatings do not take place in future ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b). According to the information supplied by the Delhi Stock Exchange Association Ltd., recently, Shri Sardari Lai Mehra, a member of the Delhi Stock Exchange failed to meet his obligations in respect of payment of Rs. 6,94,015.50 on account of delivery of shares and certain differences arising out of the closed transactions. The Stock Exchange has also received complaints from a number of other members of the Stock Exchange from whom delivery of shares was taken by the aforesaid member against issue of bank debit notes or cheques to the extent of over Rs. 11 lakhs which have not been honoured for want of funds in his account. Further, the Exchange has also received complaints from various investors regarding non-payment of money by the said broker against sale of shares or non-delivery of shares against the payments made to the extent of about Rs. 10 lakhs.

(c) and (d). The Delhi Stock Exchange has informed that relevant Bye-laws and Regulations in regard to settlement of

bargains in non-cleared securities are being strictly enforced. Shri Sardari Lai Mehra has been declared a defaulter under Bye-law 308 of the Delhi Stock Exchange by the Board of Directors of the Exchange in the meeting held on 9th July, 1984.

मंत्रालय में नई सामान्य भतियां

3059. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिसम्बर, 1983 से सभी सरकारी सेवाओं में नई भर्ती पर प्रतिबन्ध लगाया गया था चाहे वे स्थायी हों अथवा दैनिक मंजूरी पर ;

(ख) क्या इस प्रतिबन्ध के बावजूद कई विभागों में अनुसूचित जातियों और अनुसूचित जनजातियों के उम्मीदवारों की नई भर्ती की गई है ; और

(ग) यदि हां, तो उसके क्या कारण हैं और नई आम भर्ती कब तक की जाएगी ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस०एम० कृष्ण) : (क) से (ग) मुद्रा-स्फीति-निवारक उपायों के एक भाग के रूप में 3 जनवरी, 1984 को भारत सरकार के सभी मंत्रालयों/विभागों को परामर्श दिया गया था कि केवल ऐसे मामलों को छोड़कर, जहां इन आदेशों के जारी होने की तारीख से पहले ही भर्ती की कार्यवाही की जा चुकी थी, वर्तमान रिक्तियों को 30-9-1984 तक न भरें। अनुकम्पा के आधार पर भर्ती या बिकलांग व्यक्तियों की नियुक्ति, फालतू कर्मचारियों को फिर से लगाने, वर्ग "ब" रिक्तियों पर अनियमित भ्रमियों को नियमित करने, भर्ती नियमों के अनुसार विशुद्ध रूप से पदोन्नति द्वारा पदों के भरे जाने, वशातें कि प्रतिबन्ध आदेशों की अवधि के दौरान संवर्ग के निम्नतम स्तर में इनकी परिणामी रिक्ति को न भरा जाए, के मामलों में भी प्रतिबन्ध से छूट दी गई है। ये प्रतिबन्ध आदेश प्रतिनियुक्ति की अवधि के आधार पर ग्रहण किए गए पदों के मामलों में पदधारियों के परिवर्तन के परिणामस्वरूप हुई रिक्तियों को भरने तथा भर्ती